

Court No. - 5

Civil Misc. APPLICATION 11 of 2019

IN

Case :- ELECTION PETITION No. - 8 of 2017

Petitioner :- Nawab Kazim Ali Khan

Respondent :- Mohd. Abdullah Azam Khan

**Counsel for Petitioner :- Sayed Fahim Ahmad, Anurag
Asthana, Kalpana Sinha, N.K. Ali Khan (In Person), Raghav Nayar, Rahul
Agarwal, Syed Fahim Ahmed**

**Counsel for Respondent :- N.K. Pandey, Hridaya Narayan
Mishra, Nazia Rafiq Khan, R.P.S. Chauhan, Safdar Ali Kazmi**

Hon'ble Surya Prakash Kesarwani, J.

**Order on Civil Misc. Application No.11 of 2019 dated
16.12.2019 under Section 116 B of the Representation of
People Act 1951, filed by the applicant-respondent**

Heard Sri N.K. Pandey, learned counsel for the applicant-respondent and Sri Naveen Sinha, learned Senior Advocate for the election-petitioner on the aforesaid application.

This application under Section 116 B of the Representation of People Act 1951, has been filed by the applicant-respondent praying as under:-

“It is, therefore, most respectfully prayed that the Hon'ble Court may graciously be pleased to allow the Application and further please to stay the effect and operation of the judgment and order delivered today i.e. on 16.12.2019, or please to pass such and other further order which this Hon'ble Court may deem fit and proper in the facts of the case.”

After arguments were heard at some length, Sri N.K. Pandey, learned counsel for the applicant-respondent states that the applicant does not want to press the said application and, therefore, the application may be dismissed as not pressed.

Prayer is accepted, and the application is **dismissed** as not pressed.

Order Date :- 16.12.2019/vkg